

30/6/00
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN. NO. 161 OF 1995
TRANSFER APPLN. NO. OF 1995
CONTEMPT APPLN. NO. OF 1995 (IN OA NO.)
REVIEW APPLN. NO. OF 1995 (IN OA NO.)
MISG. PETN. NO. OF 1995 (IN OA NO.)

..... D. K. Deb

APPLICANT(S)

..... Mr. C. J.

RESPONDENT(S)

FOR THE APPLICANT(S)

MR.
MR.
MR.
MR.

FOR THE RESPONDENTS

MR. B. K. Sharma
Rly. advocate

ORDER

OFFICE NOTE

DATE

8.9.95

This application is in
form and within time
C. F. of Rs. 50/-
deposited vide
IPO/BD No. 514545
Dated 21-8-95

Minh
29/8/95

Deputy (A)

Xb

Mr R. Dutta for the applicant
moves this application. It is for
stepping up of pay. Application is
admitted. Issue notice on the respon-
dents by registered post. Written
statement on 20.10.95 as requested by
Mr B.K. Sharma, learned counsel for the
respondents.

List on 20.10.95 for written
statement and further orders.

60
Member

P9

Replies are ready
& issued vide OA 008
D. 13-9-95

20.10.95

Learned counsel Mr R. Dutta for
the applicant is present. Written
statement has not been submitted.

List on 1.12.1995 for written
statement and further orders.

60
Member

Notice sent on
R.W. 1, 2 & 3, 4 & 5

Notice completed

W/Statement is not being
filed

Rallu

(1) (2)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN. NO. 161 OF 1995 —

TRANSFER APPLN. NO. OF 1995

CONTEMPT APPLN. NO. OF 1995 (IN OA NO.)

REVIEW APPLN. NO. OF 1995 (IN OA NO.)

MISC. PETN. NO. OF 1995 (IN OA NO.)

..... APPLICANT(S)

-VS-

..... RESPONDENT(S)

FOR THE APPLICANT(S)

...MR.

MR.

MR.

MR.

FOR THE RESPONDENTS

...MR.

OFFICE NOTE	DATE	ORDER
w/statement has not been submitted 12/1/95	1.12.95	Learned counsel Mr R.Dutta for the applicant. Written statement has not been submitted. Adjourned to 12.1.96 for written statement and further orders.
w/statement has not been submitted 12/1/96	12.1.96	None present. Written statement has not been submitted. Adjourned to 16.2.96 for written statement and further orders.

16-2-96

Learned counsel Mr.R.Dutta is present. for the applicant. Respondents have not submitted written statement. None is present for them. List for hearing on 15-3-96. Meanwhile respondents may file submit written statement.

Copy of this order be furnished to the official respondents.

6
Member

lm

*For
W.H.*

15-3-96

Counsel of the parties are present. To be heard analogously with other similar cases on 19-4-96.

6
Member

lm

19.4.96

None is present for the respondents. Leave note of Mr.R.Dutta learned counsel for the applicant. Hearing adjourned to 15-5-96. In the meantime respondents may submit written statement with copy to the ~~Learned counsel Mr.R.Dutta for the~~ applicant. ~~Learned counsel Mr.B.K.Sharma for the~~ respondents.

~~Written statement has not been submitted.~~
~~Mr.B.K.Sharma seeks for time to file written statement.~~

~~List for hearing on 19-6-96. In the meantime respondents may submit written statement with copy to the applicant.~~

6
Member

4

15-5-96 Learned counsel Mr.R.Dutta for the applicant. Learned counsel Mr.B.K. Sharma for the respondents.

Written statement has not been submitted. Mr.Sharma seeks for time to file written statement.

List for hearing on 19-6-96. In the meantime respondents may submit written statement with copy to the applicant.

b
Member

20.5.96
Notice duly served on
respondent No. 2

Bom

lm

S. D. 1000

OFFICE NO.	DATE	ORDER
	19.6.96	<p>Mr R. Dutta for the applicant. Mr B. K. Sharma for the respondents.</p> <p>Written statement has not been submitted.</p> <p>List for hearing on 7.8.96.</p> <p>Liberty to the respondents to submit written statement with copy to the counsel for the applicant.</p>
		Member
nkm		
7-8-96		<p>Learned counsel Mr. R. Dutta for the applicant. Learned counsel Mr. B. K. Sharma railway counsel. This case has been listed for hearing pending submission of written statement. Mr. B. K. Sharma informed that written statement are in a stage of readiness for submission and he seeks adjournment for submission of written statement.</p> <p>List for hearing on 26-8-96.</p> <p>The respondents are directed to submit the written statement before the date mentioned with copy to the counsel of the applicant.</p>
jm		Member
26.8.96		<p>Mr. R. Dutta for the applicant.</p> <p>Mr. B. K. Sharma has submitted leave of absence.</p> <p>Written Statement has not been submitted.</p> <p>List for hearing on 16.9.96.</p>
trd		Member

(6)

O.A. No. 161 of 1995

16.9.96

Learned counsel Mr. R.Dutta for the applicant.

Mr. S.Sarma for Mr. B.K.Sharma, learned counsel for the respondents, informs that written statement is ready and will be submitted in about one week time. He therefore prays for short adjournment.

Hearing adjourned to 3.10.1996. In the meantime the respondents may submit written statement with copy to the counsel of the applicant.

Member

trd

3.10.96 Learned counsel Mr. R. Dutta for the applicant. None for the respondents.

Mr Dutta is ready for submission. Mr S. Sarma for Mr B.K. Sharma, however, prays that the respondents may be given last opportunity to file written statement on 7.10.96 and adjourn the hearing. However, since Mr Dutta has come ready for his submissions and hearing, he is allowed to make his submissions in part. The hearing is adjourned to 9.10.96. In the meantime the respondents shall submit written statement with copy to the counsel of the opposite party on 7.10.96 positively.

Hearing adjourned to 9.10.96 as part heard.

Member

trd

M
3/10

9.10.96

Learned counsel Mr. R.Dutta for the applicant. None for the respondents. However, a common written statement for the applicants in O.A. 161/95, 175/95, 209/95 to 212/95 and O.A. 224/95 to 240/95 has been submitted by the respondents. A copy of which has been served on learned counsel Mr. R.Dutta. Mr. R.Dutta seeks time to file rejoinder. Allowed.

Mr. R.Dutta is directed to serve copy of the rejoinder on the respondents before the date of hearing.

List for hearing on 20.11.96 as part heard.

6
Member

rejoinder served on
Respondents no. 1-5.
w/ statement has submitted
in the order dt. 9-10-96
Rejoinder has not been
filed.

9/11.

Rejoinder has not been
filed.

pg
M
9/10

20.11.96

Learned counsel Mr R. Dutta for the applicant. Mr M.K. Choudhury for Mr B.K. Sharma, learned Railway Counsel, ^{who has} ~~submitted~~ leave note upto 30.11.96.

List for hearing on 16.12.96 as part heard.

6
Member

nkm

M
20/11

OA/TA/CP/RA/MP No. of 19 O.A.No.161/95

OFFICE NOTE

DATE

ORDER

18.12.96

None present. List for hearing on

8.1.1997.

Member

nkm
N
9/11

8.1.97

Learned counsel Mr B.K. Sharma for the respondents.

Hearing adjourned to 10.1.97.

Member

nkm
N
8/11

10.1.97

Learned counsel Mr R. Dutta for the applicant. Leave note of Mr B.K. Sharma, learned counsel for the respondents.

Adjourned for hearing on 24.1.97 as part heard.

Member

lm

N
10/1

29.1.97

Mr R.Dutta, learned counsel for the applicant and Mr B.K.Sharma, learned Railwa counsel for the respondents present.

Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

Member

OA/TA/CP/RA/MP No. 161 of 1995

-8-

OFFICE NOTE	DATE	ORDER
	12.2.97	<p>Mr. R.Dutta for the applicant. Mr. B. K. Sharma for the respondents.</p> <p>Judgement and order pronounced by common order in respect of the 23 Original Application. All original Application except O.A. No. 161/95, 235/95 & 238/95 are dismissed in terms of the order.</p> <p>O.A. 238/95, Dulal Kanti Deb and O.A. 235/95, Anit Kumar Chakraborty, are disposed of in terms of para 9 of the common order. No order as to costs.</p> <p>Place copy of the common order in all, the 23 O.A.s.</p> <p><i>[Signature]</i></p> <p>Member</p>
18.2.97 Copy of the Judgment issued to the parties alongwith the L/Advocates vide S.O. No. -	12.2.97	<p>Mr. R. Dutta for the applicant. Mr. B. K. Sharma for the respondents.</p> <p>Judgment and order pronounced. Application is disposed of vide para 8 of the common order passed in O.A. 175/95. No order as to costs.</p> <p>Copy of the order be placed in the O.A.</p> <p><i>[Signature]</i> Member</p>
	pg	

OFFICE NOTE	DATE	ORDER
Rejoinder by 2nd sum 6/12 7/97	18.12.96 nkm	None present. List for hearing on 8.1.1997. Member
Rejoinder by 2nd sum 6/12 7/97	8.1.97 nkm	Learned counsel Mr B.K. Sharma for the respondents. Hearing adjourned to 10.1.97. Member
	10.1.97 lm	Learned counsel Mr R. Dutta for the applicant. Leave note of Mr B.K. Sharma, learned counsel for the respondents. Adjourned for hearing on 24.1.97 as part heard. Member
	29.1.97	Mr R.Dutta, learned counsel for the applicant and Mr B.K.Sharma, learned Railway counsel for the respondents present. Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved. Member

QA/TA/CP/RA/MP No. 161 of 1995

OFFICE NOTE

DATE

ORDER

12.2.97

Mr. R.Dutta for the applicant. Mr. B. K.Sharma for the respondents.

Judgement and order pronounced by common order in respect of the 23 Original Application. All original Application except O.A. No. 161/95, 235/95 & 238/95 are dismissed in terms of the order.

O.A. 238/95, Dulal Kanti Deb and O.A.235/95, Ajit Kumar Chakraborty, are disposed of in terms of para 9 of the common order. No order as to costs.

Place copy of the common order in all the 23 O.A.s.

Member

12.2.97

Mr R.Dutta for the applicant. Mr B.K.Sharma for the respondents.

Judgment and order pronounced. Application is disposed of vide para 8 of the common order passed in O.A.175/95. No order as to costs.

Copy of the order be placed in the O.A.

Member

pg

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI-5.

Original Applications No.161/95, 175/95, 209/95, 210/95,
211/95, 212/95, 224/95, 225/95, 226/95, 227/95, 228/95,
229/95, 230/95, 231/95, 232/95, 233/95, 234/95, 235/95,
236/95, 237/95, 238/95, 239/95, 240/95.

Date of Decision 12-2-1997.

Shri Dulal Kanti Deb & Ors. ... PETITIONERS

Shri R. Dutta ADVOCATE FOR THE PETITIONERS.

VERSUS

Union of India & Ors. ... RESPONDENTS

Shri B.K.Sharma, RAILWAY ADVOCATE FOR THE RESPONDENTS.

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed *yes* to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordship wish to see the fair copy of the judgment ? *NO*
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Administrative Member

SanGLYINE
12/2/97

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order : This the 12th Day of February, 1997.

Shri G.L.Sanglyine, Administrative Member. ✓
Original Application No.161 of 1995.

Shri Dulal Kanti Deb	... Applicant
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 175 of 1995	... Applicant
Shri Chitta Ranjan Paul	... Respondents
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 209 of 1995	... Applicant
Shri Manindra Lal Deb	... Respondents
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 210 of 1995	... Applicant
Shri Ranjit Kumar Dey	... Respondents
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 211 of 1995	... Applicant
Shri Krishna Pada Paul	... Respondents
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 212 of 1995	
Smt Kali Rani Sarkar & Ors. Legal heirs of late Jibon Krishna Sarkar	... Applicants
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 224 of 1995	... Applicant
Shri Manilal Roy	... Respondents
- Vs -	... Respondents
Union of India & Ors.	
O.A. No. 225 of 1995	... Applicant
Shri Priyotosh Naha	... Respondents
- Vs -	... Respondents
Union of India & Ors.	

12.2.97

Contd.,

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O.A. No. 226 of 1995

Shri Kalachand Saha	... Applicant
- Vs -	
Union of India & Ors.	
O.A. No. 227 of 1995	
Shri Arun Kanti Das	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.
O.A. No. 228 of 1995	
Shri Parimal Chandra Dey	... Applicant
- Vs -	
Union of India & Ors.	... Respondents
O.A. No. 229 of 1995	
Shri Makhanlal Bakshi	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.
O.A. No. 230 of 1995	
Shri Mukunda Ch. Chanda	... Applicant
- Vs -	
Union of India & Ors.	... Respondents
O.A. No. 231 of 1995	
Shri Kartick Chandra Dey	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.
O.A. No. 232 of 1995	
Shri Gopesh Chandra Dam	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.
O.A. No. 233 of 1995	
Shri Harendra Kumar Dey	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.
O.A. No. 234 of 1995	
Shri Dilip Kumar Mazumder	... Applicant
- Vs -	
Union of India & Ors.	... Respondents
O.A. No. 235 of 1995 ✓	
Shri Ajit Kr. Chakraborty	... Applicant
- Vs -	
Union of India & Ors.	... Respondents.

O.A. No. 236 of 1995.	
Shri Ramendra Kumar Basak Applicant
- Vs -	
Union of India & Ors. Respondents
O.A. No. 237 of 1995	
Shri Rai Mohan Roy Applicant
- Vs -	
Union of India & Ors. Respondents
O.A. No. 238 of 1995 ✓	
Shri Jadhu Gopal Chakraborty Applicant
- Vs -	
Union of India & Ors. Respondents
O.A. No. 239 of 1995	
Shri Rebati Mohan Choudhury Applicant
- Vs -	
Union of India & Ors. Respondents.
O.A. No. 240 of 1995	
Shri Fanindra Kumar Baidya Applicant
- Vs -	
Union of India & Ors. Respondents.

Shri R.Dutta, Advocate for all the applicants.

Shri B.K.Sharma, Railway Advocate for all the respondents.

O R D E R

G.L.SANGLYINE, ADMINISTRATIVE MEMNER

The applications submitted by the 23 applicants under Section 19 of the Administrative Tribunals Act 1985 are disposed of by this common order for convenience. The respondents Railways have also submitted a common written statement in respect of all these applications.

2. The applicants were either holding the post of Fireman 'A' or Diesel Assistant Driver. They were subsequently promoted to their next promotional post of Shunter.

For the purpose of ready reference and easier appreciation of facts the dates of promotion of each one of them to

Shunter ~~or~~ ~~XXXXXX~~ 'X' are given below as gathered from the respective applications under consideration :-

Sl.No.	Name of the applicant	Date of promotion
1.	Sri D.K. Deb	1.1.1986
2.	" C.R.Paul	1.3.1985
3.	" M.L.Deb	14.2.1985
4.	" R.K.Dey	11.2.1984
5.	" K.P.Paul	6.12.1985
6.	" J.K.Sarkar	7.6.1984
7.	" M.L.Roy	19.2.1985
8.	" P. Naha	1.3.1985
9.	" K. Saha	14.2.1985
10.	" A.K.Das	14.12.1985
11.	" P.C.Dey	1.6.1984
12.	" M.L.Bakshi	14.2.1985
13.	" M.C.Chanda	13.6.1984
14.	" K.C.Dey	22.1.1985
15.	" G.C.Dam	1.3.1985
16.	" H.K.Dey	14.2.1985
17.	" D.K.Mazumder	11.3.1985
18.	" A.K.Chakraborty	30.1.1986
19.	" R.K.Basak	1.3.1985
20.	" R.M.Roy	14.10.1985
21.	" J.G.Chakraborty	8.12.1985
22.	" R.M.Choudhury	31.5.1984
23.	" F.K.Baidya	25.1.1989

3. The categories of employees known as Fireman 'A' and Diesel Assistant Driver are called running staff in the Railways. The applicants belonged to these categories as the case may be. Restructuring of all running staff categories were affected with effect from 1.1.1984 on proforma fixation and the monetary benefits consequent thereto were given with effect from 1.1.1985 but the categories of Fireman 'A' and Diesel Assistant Driver were not restructured. These categories were, however, given the benefit of Special Pay at the rate

of Rs.15/- per month. This Special Pay was admissible to 30% of the posts in each category. This Special Pay was given in order of seniority in each category of post. The Special Pay was given with effect from 1.7.1985. This Special Pay was, however, abolished with effect from 1.1.1986 as a result of 4th Central Pay Commission but the same was allowed to be taken into account in the fixation of pay of Fireman 'A' and Diesel Assistant Driver. The grievance of the applicant is that many employees junior to the applicants as Fireman 'A' or Diesel Assistant Driver were drawing higher pay than the applicants because of fixation of pay due to merger of the Special Pay which was taken into consideration while fixing the pay of the juniors. They had made representation before the competent authorities of the respondents but their representations were rejected on the following grounds :

"If in the lower grades the junior employee drawn higher rate of pay than the senior employee due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

They made further representations but no reply was given by the respondents. Hence this application.

4. The respondents have defended their case stating that the pay of Shunter/~~Fireman~~ 'X' promoted prior to 1.1.1986 were fixed at lower stages whereas the pay of those enjoying the Special Pay was fixed at higher stages on promotion as Shunter in the revised grade. Some of the applicants got their promotion to the post of Shunter/~~Fireman~~ 'X' before 1.7.1985, that is, the date of effect of Special Pay, and they did not enjoy the benefit of Special Pay as Fireman 'A' or Diesel Assistant Driver. As a result, there cannot be any question of stepping up of their pay while fixing their pay with effect

from 1.1.1986 consequent to the 4th Central Pay Commission. They further state that ^{in respect of} two applicants, namely, Dulal Kanti Deb and Shri Ajit Kr. Chakraborty who were promoted after 1.1.1986 the benefit of fixation of their pay after taking into consideration of special pay of Rs.15/- per month drawn by them had already been granted. Learned counsel Mr R. Dutta appearing for the applicants submitted that the stand of the respondents in rejecting the prayer of the applicants to step up their pay is not sustainable as it is not in accordance with FR 22 C and the Notification No. PC-IV/86/ RSRP/1 dated 19.9.1986 issued by the Ministry of Transport, Department of Railways (Railway Board). Mr Dutta relies on Note 7 of Rule 7 thereunder and submitted that all conditions laid down under this Note were fulfilled by the applicants and as such their prayer is justified. Mr B.K. Sharma, learned counsel for the respondents, on the other hand opposes the contention of Mr Dutta.

5. The respondents have stated in the written statement that all the applicants except Jadhu Gopal Chakraborty (O.A.No.238/95), Dulal Kanti Deb (O.A.161/95) and Sri Ajit Kr. Chakraborty (O.A.235/95) were promoted as Shunter/~~XXXXXX~~ 'X' before 1.7.1985. Since this is the material date it has to be mentioned here that the dates of promotion to Shunter as given by the applicants K.P. Paul as 6.12.85, A.K. Das as 14.12.1985, R.M. Roy as 14.10.85 and J.G. Chakraborty as 8.12.85 are not same with the dates given by the respondents in a sheet at Annexure V to the written statement. These above mentioned cases are specifically mentioned because it will be relevant whether they were drawing Special Pay as Diesel Assistant Driver from 1.7.1985 to

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the alleged date of their promotion to Shunter. In the case of all other applicants except the four mentioned and above A.Chakraborty, D.K.Deb and F.K.Baidya their dates of promotion to Shunter were before 1.7.1985. All these applicants were not therefore enjoying Special Pay of Rs.15/- per month as Diesel Assistant Driver/Fireman 'A'. he states that Even in the case of K.P.Paul though he was Diesel Assistant Driver on 1.7.1985 he has not stated in his application that he was drawing Special Pay after 1.7.1988. Similar is the case of Shri J.G.Chakraborty. Sri A.K.Das and R.M. Roy also have not stated that they were drawing special pay from 1.7.85 to the dates of their promotion. In the case of F.K.Baidya, the question of drawing special pay according to him of Rs.15/- per month does not arise as due to disciplinary proceeding he was removed from service in 1981 and was reinstated on 23.2.1989 and given promotion as Shunter on 25.1.1989. He has not stated in this application that he was paid arrear of Special Pay after reinstatement. Also if the date of 26.3.1985 was the date of his promotion to Shunter as stated by the respondents in Annexure-V the question of drawing Special Pay by him as Diesel Assistant Driver after 1.7.1985 does not arise.

6. Note 7 aforesaid reads as follows:

"Note 7: In case, where a senior Railway servant promoted to a higher post before the 1st day of January, 1986 drawn less pay in the revised scale than his junior who is promoted to the higher post on or after the 1st day of January, 1986, the pay of the Senior Railway servant should be stepped up to an amount equal to the pay as fixed for his junior in that higher post. The stepping up should be done with effect from the date of promotion of the junior Railway servant subject to fulfilment of the following conditions, namely,

(a) both the junior and the senior Railway servants should belong to the same cadre and the posts in which they have been promoted should be identical in the same cadre,

(b) the pre-revised and revised scales of pay of the lower and higher posts in which they are entitled to draw pay should be identical; and

(c) the anomaly should be directly as a result of the application of the provisions of Rule 2018B(FR22C) of Indian Railway Establishment Code Volume II or any other Rule or order regulating pay fixation on such promotion in the revised scale. If even in the lower post, the junior officer was drawing more pay in the pre-revised scale than the senior by virtue of any advance increments granted to him, provisions of this Note need not be invoked to step up the pay of the senior officer."

Mr Dutta submits that all the conditions mentioned above are fulfilled in his case and further that the last sentence "if even officer" does not apply to the present case of the applicants. Before proceeding further it is essential to reproduce here Rule 2018(B) of Indian Railway Establishment Code Volume II :

"2018-B (F.R. 22C)-Notwithstanding anything contained in these rules, where a railway servant holding a post in a substantive, temporary or officiating capacity is promoted or appointed in a substantive, temporary or officiating capacity to another post carrying duties and responsibilities of greater importance than those attaching to the post held by him, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post by one increment at the stage at which such pay has accrued."

The subject matter in these applications is fixation of pay of the applicants in the grade of Shunter, in view of the fact that their juniors in the grade of Diesel Assistant Driver/Fireman 'A' were drawing higher pay than them on their (junior) promotion to the post of Shunter.

7. As indicated above Mr Dutta has relied on Note 7 of the Notification dated 19.9.1986 submitted by the respondents with their written statement in his submission though it is seen that this Notification does not find mentioned in any of the Original Applications under consideration. The employees junior to the applicants in the grade of Diesel Assistant Driver/Fireman 'A' who drew more pay than the applicants on promotion as Shunter are the following according to Annexure-V to the written statement.

<u>Sl.No.</u>	<u>Name</u>	<u>Date of promotion to Shunter</u>
1.	Sri Santosh Rn. Sarkar	16.1.86
2.	" Gopal Ch. Dey	9.1.86
3.	" Motilal Majumder	9.1.86
4.	" N.D.Chakraborty	8.10.88

Therefore all these juniors were promoted after 1.1.1986. The Special Pay of Rs.15/- per month which they were drawing between 1.7.1985 and 31.12.1985 was abolished with effect from 1.1.1986 but this Special Pay was taken into consideration for the purpose of fixation of their pay in the revised scale of pay of Diesel Assistant Driver as a result of the 4th Pay Commission. Consequently on their promotion as Shunter after 1.1.1986 they carried with them this benefit and their pay in the scale of Shunter was accordingly fixed. According to para 5 and 6 of the written statement of the respondents and Annexure-V thereto all the applicants except Jadu Gopal Chakraborty (O.A.238/95), Dulal Kanti Deb (O.A.161/95) and Ajit Kr. Chakraborty (O.A.235/95) were promoted as Shunter before 1.7.1985 and they did not draw their special pay of Rs.15/-per month which came into effect from 1.7.1985 in the scale of pay of Diesel Assistant Driver/Firemen 'A'. No rejoinder has been submitted by any

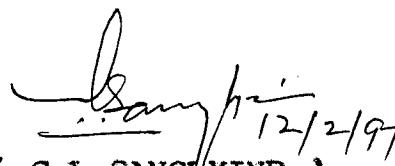
of the applicants to these statements made by the respondents and they have not been sought to be controverted. It may also be mentioned here that although one common written statement has been submitted by the respondents in respect of the 23 applicants, the learned counsel for the applicants has chosen to proceed for hearing on the basis of this common written statement in respect of all the applications. Therefore, these statements of the respondents are taken to be correct. It is the contention of the respondents that stepping up of pay is permissible only when two persons are in the same grade, same pay scale and the anomaly arises in the same pay scale. It is seen from the facts stated above that the case of the 20 applicants who were promoted to Shunter before 1.7.1985 is not the same with that of the juniors. It is evident that the senior employees, namely the applicants, had not drawn the same pay as the juniors in the scale of pay of Diesel Assistant Driver/Fireman 'A' as the applicants were promoted before 1.7.1985 to Shunter and did not draw the Special Pay of Rs.15/-per month. These 20 applicants were not also in the same cadre of Diesel Assistant Driver/Fireman 'A' as the juniors as on and after 1.7.1985. In view of these facts there cannot be any anomaly in fixation of their pay in the scale of pay in the scale of pay of Shunter with reference to the pay of the juniors who were promoted after 1.1.1986 to Shunter and who stand in a different footing. In the light of the above the 20 applicants cannot succeed in their respective applications now under consideration.

8. In the case of Jadu Gopal Chakraborty (O.A.238/95) the respondents have stated in the written statement that he drew the Special Pay of Rs.15/-per month with effect from 1.7.1985 to 30.12.1985 as he was promoted to the post of Shunter on 31.12.1985. It appears that he was not allowed

higher fixation of pay because he was promoted to Shunter on 31.12.1985. Note 7 aforesaid permits stepping up of pay of a senior employee promoted before 1.1.1986 with reference to the pay of a junior promoted on or after 1.1.1986 in the higher post subject to fulfilment of the conditions laid down thereunder. In view of this fact and the fact that Shri Chakraborty was drawing Special Pay of Rs.15/- per month till 30.12.1985, that is one day before his promotion, I consider that it will be fair to direct the respondents to re-consider his case with reference to the facts of his case and the Notification No. PC-IV/86/RSRP/1 dated 19.9.1986. They are therefore accordingly directed and they should do so on merit. They shall issue a final order within 3 months from the date of receipt of this order by respondent No.3, the Chief Personnel Officer, N.F.Railway, Maligaon, Guwahati. The application is disposed of accordingly.

9. In the case of Dulal Kanti Deb (O.A.161/95) and Ajit Kr.Chakraborty (O.A.235/95) the respondents have submitted that these 2 applicants were promoted after 1.1.1986 and their pay in the revised scale had since been refixed by taking into account Special Pay of Rs.15/-. Mr Dutta submits that the applicants had not actually received benefit of the refixation. The respondents are therefore directed to pay these 2 applicants their dues as a result of refixation of their pay within 3 months from the date of receipt of copy of this order by respondent No.3 if they had not already been paid. The O.A.Nos.161/95 & 235/95 are disposed of accordingly.

10. The Original Applications of other applicants excluding O.A.Nos.161/95, 235/95 and 238/95 are dismissed. No order as to costs.


12/2/97
(G.L.SANGHINE)
ADMINISTRATIVE MEMBER

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI.

5 JUN 1995

228
Guwahati Bench
গুৱাহাটী অধিবাদী

(An application U/S 19 of the A.T. Act.)

Civil No. 161 of 1995.

Shri Dulal Kanti Deb Applicant.

VS

Union of India & Others. Respondents.

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7.	Divisional Railway Manager (P)'s letter No E/UL/1/LM(Restr) dated. 7.7.94.	A/6	18.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

(An application under section 19 of
the Administrative Tribunal Act 1985)

Original Application No. 161 of 1995.

Shri Dulal Kanti Deb, Son of Late A.C.Deb,
resident of Lumding, Grs. No.XTB II-T/10,
Upper Babu Patty, P.O.-Lumding, Dist.-
Nagaon, PIN-782447, Assam. -- Applicant.

Vs

1. Union of India represented by
General Manager, N.F.Railway,
Maligaon, Guwahati-781011.

2. Chief Operating Manager, N.F.
Railway, Maligaon, Guwahati-11.

3. Chief Personnel Officer, N.F.
Railway, Maligaon, Guwahati-11.

4. Divisional Railway Manager, N.F.
Rly., Lumding, PIN-782447.

5. Senior Divisional Personnel
Officer, N.F.Rly., Lumding,
PIN-782447, Assam. -- Respondent.

1. Subject matter of the Application:
Stepping up of Pay of the applicant.

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation:

The applicant submits that application is within the period of limitation.

4. Facts of the Case:

4.1) That, the applicant is a citizen of India and is entitled to rights and privileges available to citizen of India.

4.2) That, the applicant was appointed on 25-10-64 as Engine Cleaner in the Mechanical Department of N.F.Railway and was posted at Lumding Loco Shed. That he was promoted to the post of Diesel Assistant Driver(in short DAD) on 7-10-83 in scale Rs.290-350/-. On 1-1-86 the applicant was promoted as Shunter in scale Rs.290-400/-. On 13-4-88 the applicant was promoted to the post of Goods Driver in scale Rs.1350-2200/-. The applicant is working as Power Controller in scale 200-310 since 9.1.95 at Lumding. *ls*

4.3) That, the Railway Board, vide letter No.PC/III/84/UPG/19 dtd.25-06-85 issued Orders for Cadre review and restructuring of Group 'C' and Group 'D'

staff. In respect of Fireman 'A' and DAD the special pay @ Rs.15/- per month to the extant of 30% of the post in each category was sanctioned with effect from 1-7-85. After introduction of the revised scale of pay with effect from 1-1-86 the element of special pay was to be taken into account in the fixation of pay of Fireman and DAD. The above benefit of fixation and the payment of arrears were made to the concerned staff vide Bill No.450-HR/No.1166 dt. 14-6-93.

A copy of the Railway Board's letter No. PC/III/94/UPG/19 dtd. 25-6-85 (relevant portion) is annexed as Annexure-A/1.

4.5) That, although the applicant was promoted from the post of DAD in scale Rs.290-400/- on 1-1-86 yet he was not given the benefit of this special pay and subsequent fixation as had been given to his juniors.

4.6) That, Shri N. B. Chakraborty, Shri Moti Mazumdar, Shri Gopal Dey-II, Shri Santosh Sarkar who are senior to the applicant as DAD and were promoted to the post of Shunter during December, 1985 and January, 1986 were given the special of Rs.15/- although the applicant was not given the benefit of special pay.

4.7) That, Shri J. Uddin, Shri B. D. Roy, Shri P. K. ^{Shri S. R. Sarker} Goswami and Shri K. C. Roy who are junior to the applicant as the DAD and were drawing pay of Rs.302/-

in 1983 when the applicant pay as DAD was also Rs.302/-.. But due to merger of special pay of the above juniors were fixed at a higher stage after they were given the benefit of special pay and its merger.

chart
A comparative showing the pay, date of promotion etc. of the applicant vis-a-vis his juniors is annexed herewith as Annexure-A/2.

4.8) That, in the year 1966, Railway Board under letter No. PC 60/PP-1, dt. 19-03-66 communicated sanction of the President that when a Railway servant promoted or appointed to a higher post on or after 01-04-61 draw a lower rate of pay in that post than another Railway servant junior to him in the lower grade and promoted or appointed subsequently to another identical post. The pay of the senior employee in the higher post should be stepped up to a figure equal to the Pay as fixed for the junior employee in that higher post from the date of promotion or appointment of the junior employee. An extract of the said letter has been published in the RAILWAY ESTABLISHMENT MANUAL LAW and Practice by Shri M. L. Jand, Assistant Professor Railway Staff College, Badodara.

An extract of the said letter as published in the above publication is annexed herewith as Annexure-A/3.

4.9) That, as the pay of the juniors of the applicant were higher than that of the applicant, the applicant represented to Divisional Railway Manager(Respdt.No.4) on 09-05-93 for stepping up of his pay to the stage where his juniors pay has been fixed on being promoted as Shunter and Driver.

A copy of the said representation is annexed herewith as Annexure-A/4.

4.10) That, the Senior Divisional Personnel Officer, N. F. Railway,Lumding(Respdt.No.5) made a proposal for stepping up of the senior persons indluding the applicant and submitted the same to Accounts branch for vetting but the Accounts branch returned the proposal suggesting submission of papers to Chief Personnel Officer, N. F. Railway, Maligaon for clarification. Accordingly Senior Divisional Personnel Officer, N.F.Rly.,Lumding(Respdt.No.5). Sought the clarification of the Chief Personnel Officer, N.F.Rly., Maligaon(Respdt.No.3) vide D.O. letter No.E/41/1/LM(Restr.) dated 8-11-93.

A copy of the said letter No.E/41/1/LM(Restr.) dated 8-11-93 is annexed as Annexure-A/5.

4.11) That, the Divisional Railway Manager, N. F. Railway,Lumding vide letter No.E/UI/1/LM(Restr.) dt.7-7-94 informed Shri C. R. Paul and other employee who made similar representations that a reference was made to Head Quarter for clarification

and General Manager (P), N. F. Rly., Maligaon has passed the order as follows -

" If in the lower grades the junior employee draws higher rate of pay than the senior employee, due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

A copy of the letter No. E/UL/1/LM (Restr.) dated 7-7-94 is annexed herewith Annexure-A/6.

4.12) That, the clarification given by the General Manager (P) was not based on correct interpretation of the Presidential orders, the applicant made a further representation to Chief Operating Manager (P), N. F. Rly., Maligaon (Respdt. No. 2) for reexamination of the applicant's case as in its perspective and to set right done to the applicant. But no reply has been received by the applicant.

A copy of the said representation dated 4-8-94 is annexed herewith as Annexure-A/7.

5. Ground for Relief:

5.1) That, as the pay of the applicant's junior was fixed at a highest stage than that of the applicant, the applicant is to be fixed at the stage where his juniors have been ^{fixed} in terms of rule of stepping up in as much as the applicant

and the juniors belong to same cadre and held the same post of DAD and Pay of the juniors were fixed at a higher stage.

5.2) That, the applicant was holding the post of DAD on 1-7-85 from which date for special pay was sanctioned by the Railway Board.

5.3) That, the senior employees of the applicant who were promoted during the time of promotion of the applicant were also given the benefit of special pay.

5.4) That, the applicant has been discriminated as both his juniors and seniors were given the benefit of special pay and therefore denial of benefit of special pay is violative of Article 14 of the Constitution of India.

6. Details of remedies exhausted:

The applicant has represented to the Divisional Railway Manager (P), N. F. Railway, Lumding (Respdt. No. 4) and the Chief Operating Manager, N. F. Railway, Maligaon (Respdt. No. 2).

7. That, the applicant declares, that he has not previously filed any application, writ petition or suit in respect of the subject matter of the application in any other bench of nor any such application, suit or writ petition filed by the applicant is pending.

8. Relief Sought:

On the facts and circumstances submitted the applicant humbly prays for -

Issue of direction for special pay to the applicant and step up his salary to the stage of pay where his juniors have been fixed and to pay the arrears with interest.

9. Interim relief:

NIL.

10. Particulars of application fee:

Indian Postal Order No.514545 for Rs.50/- (Rupees fifty) only in favour of the Registrar, Central Administrative Tribunal, Guwahati is enclosed.

VERIFICATION

I, Shri Dulal Chandra Deb, Son of Late A. C. Deb, aged about 49 years residing at Qrs. No. XTB II- T/10 Upper Babu Patty, P.O.-Lumding, Dist.- Nogaon, PIN-782447, Assam, do hereby verify that the Contents paras 4, 6, 7 & 10 are true to my knowledge and belief and the rest are my submissions to the Hon'ble Tribunal and I have not suppressed any relevant material facts.

Date: 25.5.95

Place: Lumding

Shri Dulal Kanti Deb

Signature of the applicant.

ANNEXURE-A/2.

R.B.F. No. 181/85

Subject: Cadre Review and Restructuring of Group 'C' and 'D' Staff.

No. PCIII/84/UPG/19, dated 25-6-1985.

Restructuring of certain Group 'C' & 'D' cadres have been under consideration in consultation with the Staff in the Committee of the Departmental Council of the JCM(Railways) for sometime. The Ministry of Railways have decided with the approval of the President to restructure certain categories of Group 'C' & 'D' as detailed in the Annexure enclosed.

2. While implementing these orders specific instructions given in the footnote under the different categories should be strictly and carefully adhered to.

3. For the purpose of restructuring the cadre strength as on 1-1-1984 will be taken into account and will include Rest Giver and Leave Reserve posts.

4.1 The staff selected and posted against the additional higher grade posts as a result of restructuring will have their pay fixed under Rule 2018-E(FR-22-C)-RII w.e.f.1-1-1984 on proforma basis with current payments w.e.f.1-1-1985. The benefit of fixation will be applicable to the chain/resultant which arise from restructuring.

4.2 The posts of Shunting Drivers scale Rs.330-560/- will be filled from Shunters grade Rs.290-400/- on the basis of seniority-cum-suitability. The posts of Driver Grade 'C' scale Rs.330-560 will however, be filled as per extant orders for promotion of Shunters to Driver Grade 'C'. Fixation of pay of Shunters grade Rs.290-400/- appointed as Shunting Driver Grade Rs.330-560/- will be regulated under 2018A R-II (FR-22C). Shunting Drivers grade Rs.330-560/- appointed as Driver 'C' scale Rs.330-560 will have their pay fixed under Rule 2017(a)(ii)-RII(FR-22(a)(ii)).

4.3 The benefit of retrospective fixation from 1-1-1984 and current payment from 1-1-1985 will not be applicable to such of those employees who are promoted against vacancies existing on the date of restructuring. They will be granted benefits only from the date of promotion as per normal rules.

Allen
J. C. S. 1985
Mallyan, dated 25-6-1985.

Contd./---pl1

5.1 The existing classification of the posts covered by these restructuring orders, as "Selection" and "Non-Selection", as the case may be, remains unchanged. However, for the purpose of implementation of these orders, if an individual Railway servant becomes due for promotion to only one grade above the grade of the post held by him, at present, on a regular basis, and such higher grade post is classified as a "Selection" post, the existing selection procedure will stand modified in such a case to the extent that the selection will be based only on scrutiny of service records without holding any written and/or viva-voce test. Under this procedure, the categorisation 'Outstanding' will not exist.

5.2 In case, however, as a result of these restructuring orders, an individual Railway servant becomes due for promotion to a grade more than one grade above that of the post held by him at present on a regular basis, the benefit of the modified procedure of selection as aforesaid will be applicable only to the first such promotion (if that post happens to be a 'Selection' post); the second and subsequent promotions, if any, will be based only of the normal rules relating to filling in of 'Selection' or Non-selection posts', as the case may be.

5.3 Vacancies existing on 1-1-1984 and those arising on that date from this cadre resturcturing should be filled in the following sequence:-

(i) from panels approval on or before 30-6-1985 and current on that date;
and

(ii) balance in the manner indicated e in paras 5.1 & 5.2 above.

5.4 For such of the posts in the Annexures to this letter as fall in "Safety categories", the instructions contained in this Ministry's letter No. E(NG) 1-83-PM2-8, dated 7-10-83 will apply mutatis mutandis in respect of promotions against vacancies covered by those restructuring orders.

6. The restructuring orders visualise grant of special pay to certain categories. The grant of special pay will be effective from 1-7-1985 only.

6.1 The existing rules and orders in regard to reservation for SC/ST will continue to apply while filling up additional vacancies in the higher grades arising as a result of restructuring.

7. The Non-functional selection grade posts, if any, existing in the categories covered by these orders should be adjusted against the upgraded posts. Any holders of non-functional selection grades not so adjusted will continue to retain such as personal to them till the next review.

7.1 Sanction for grant of non-functional selection grade posts for the category of Driver 'A' Special, Guard 'A' Special and Assistant Guard will issue separately.

8. In the case of running staff readjustment in running allowances consequent to restructuring will be done separately.

9. In all the categories covered by this letter even though more posts in higher scales of pay have been introduced as a result of restructuring, the basic functions, duties and responsibilities, attached to these posts at present will continue, to which may be added such other duties and responsibilities as considered appropriate.

10. The Board desire that restructuring and posting of staff after due process of selection as provided for in these orders, should be completed expeditiously.

11. The Railways will carefully assess requirement of funds on account of this restructuring for the year 1985-86 and include them in the Revised Estimates for 1985-86 and Budget Estimates for 1986-87 by telegraphic advice to Addl. Director, Finance (B), Railway Board.

ANNEXURE-1

Subject: Statement indicating restructuring of certain Group 'C' and 'D' cadres on Railways.

No. PC III/84/UPG/19, dated 25-6-1985.

I. Loco Running Staff:

1. Passenger Driver 'A'
(Rs.550-700/-)

All Passenger Train Drivers 'A' having a run of 250 Kms. and above to be upgraded from Driver 'A' (Rs.550-700/-) to Driver 'A' Spl. (550-750/-).

All Leave Reserve for 'A' Spl. and 'A' Drivers to be kept in Grade only.

Revised

		Percentage
(i)		
2. Goods Driver Gr. 'B' (Rs. 425-640/- - 40%)	Goods Driver Gr. 'B' Rs. 425- 640/-.	60
(ii) Goods Driver Gr. 'C' (Rs. 330-560/- - 60%) (10% of the Gr. 'C' posts operated as Selection Grade posts in Rs. 425- 600).	Goods Driver Gr. 'C' Rs. 330- 560/-	40
3. Shunters (Rs. 290-400)	Selection Grade Rs. 425-600 to be discontinued.	
4. Fireman 'A'/Diesel Asstt./Asstt. Elec. Loco Driver (Rs. 290- 350/-)	30% of posts to be given special pay @ Rs. 15/- p.m.	
5. Fireman 'B' (Rs. 260- 350/-)	Leave reserve posts for Fireman 'A' hitherto kept in Fireman 'B' to be upgraded to Fireman 'A'.	
6. Fireman 'C' (Rs. 210- 270/-)	30% of Fireman 'C' to be upgraded to scale Rs. 260- 350/- (L).	
(L) Note: 30% of Fireman 'C' scale Rs. 210-270/- who are upgraded to scale Rs. 260-350/- will remain designated as Fireman 'C' and utilized as far as possible on Mail, Express and Passenger Trains. The further avenue of promotion of Fireman 'C' in scale Rs. 210-270/- and Rs. 260- 350/- will remain unaltered.		
7. Motromen on EMU Trains	50% on Western Railway and 40% on Central, Northern, Eastern, Southern and S.E. Railways to be upgraded as Driver 'A' Spl. in scale Rs. 550-750/-.	

II. Traffic Running Staff:

1. Passenger Guard 'A'
(Rs. 425-600)
 - (i) All Passenger Train
Guards having a run of
250 Kms. and above to be
upgraded to Guard 'A'
Spl. Rs. 425-640/-.
 - (ii) Leave Reserve for 'A' Spl.
and 'A' Guard to be kept
in 'A' Grade only.

		Revised Percentage
2. (i) Goods Guard Gr. 'B' (Rs.330-560/- - 40%)	Goods Guard Gr. 'B' Rs.330- 60 560/-.	
(ii) Goods Guard Gr. 'C' (Rs.330-530/- - 60%)	Goods Guard Gr. 'C' Rs.330- 40 530/-.	
III. Accounts Staff:	
IV. Cash & Pay Office Staff:	
V. Tool Checkers:	
VI. Tracers (Rs.260 - 430/-):	
VII. Permanent Way Mates to Permanent Way Mistries:		
VIII. Messages Checkers (for Central Western & Eastern Railways only):		

ANNEXURE-II

Railway-wise distribution of Supervisory Staff of Cash & Pay Department:

I. Separate Cadre Payment Side:
Combined Cadre:
Summary (Both separate & combined cadre):

AIU/MS

D. 10/11/1977
M. 10/11/1977

Ambari A/2
39

CHART.

Dulal Kanti Deb, Driver(Goods)

<u>13.4.88</u>	<u>13.4.89</u>	<u>13.4.90</u>	<u>13.4.91</u>	<u>13.4.92</u>	<u>13.4.93</u>	<u>13.4.94</u>
<u>1410/-</u>	<u>1440/-</u>	<u>1480/-</u>	<u>1520/-</u>	<u>1560/-</u>	<u>1600/-</u>	<u>1640/-</u>

P.K. Goswami

<u>11.3.88</u>	<u>11.3.89</u>	<u>11.3.90</u>	<u>11.3.91</u>	<u>11.3.92</u>	<u>11.3.93</u>	<u>11.3.94</u>
<u>1410/-</u>	<u>1440/-</u>	<u>1480/-</u>	<u>1520/-</u>	<u>1560/-</u>	<u>1600/-</u>	<u>1680/-</u>

S.R. Sarkar

<u>9.4.88</u>	<u>9.4.89</u>	<u>9.4.90</u>	<u>9.4.91</u>	<u>9.4.92</u>	<u>9.4.93</u>	<u>9.4.94</u>
<u>1410/-</u>	<u>1440/-</u>	<u>1480/-</u>	<u>1520/-</u>	<u>1560/-</u>	<u>1600/-</u>	<u>1680/-</u>

B.D. Poy

<u>10.4.88</u>	<u>10.4.89</u>	<u>10.4.90</u>	<u>10.4.91</u>	<u>10.4.92</u>	<u>10.4.93</u>	<u>10.4.94</u>
<u>1410/-</u>	<u>1440/-</u>	<u>1480/-</u>	<u>1520/-</u>	<u>1560/-</u>	<u>1600/-</u>	<u>1680/-</u>

J.Uddin

<u>6.3.89</u>	<u>6.3.90</u>	<u>6.3.91</u>	<u>6.3.92</u>	<u>6.3.93</u>	<u>6.3.94</u>
<u>1440/-</u>	<u>1480/-</u>	<u>1520/-</u>	<u>1560/-</u>	<u>1600/-</u>	<u>1680/-</u>

K.C. Poy

<u>6.3.89</u>	<u>6.3.90</u>	<u>6.3.91</u>	<u>6.3.92</u>	<u>6.3.93</u>	<u>6.3.94</u>
<u>1440/-</u>	<u>1480/-</u>	<u>1520/-</u>	<u>1560/-</u>	<u>1600/-</u>	<u>1680/-</u>

A/2

J
R. Dutt, Collector
Maharashtra

STEPPING UP

Fixation of pay on promotion or appointment to higher posts - anomalies arising out of the application of rule 2018-B (F.R. 22-C)-h, II.

1. The question of removing certain anomalies arising as a result of fixation of pay of railway servants promoted or appointed to higher posts after the introduction of rule 2018-B (F.R. 22-C)-h, II has been under the consideration of the Board for sometime past.

2. By a strict application of the above rule, it may happen that a railway servant promoted or appointed to a higher post on or after 1-4-1961 may draw a lower rate of pay in that post than another railway servant, junior to him in the lower grade and promoted or appointed subsequently to another identical post.

3. In order to remove this anomaly, the President is pleased to decide and in such cases the pay of the senior employee in the higher post should be stepped upto a figure equal to the pay as fixed for the junior employee in that higher post. The stepping up should be done with effect from the date of promotion or appointment of the junior employee and will be subject to the following conditions, namely -

(a) both the Junior and Senior employees should belong to the same cadre and the posts in which they have been promoted or appointed should be identical and in the same cadre ; and

(b) The scale of pay of the lower and higher posts in which they are entitled to draw pay should be identical; and

(c) the anomaly should be directly as a result of the application of rule 2018-B (F.R. 22-C)-h, II. For example, if even in the lower post the junior employee draws from time to time a higher rate of pay than the senior by virtue of fixation of pay under the normal rules say due to grant of advance increments or due to accelerated promotion etc. the provisions contained in this letter will not be invoked to step up the pay of the senior employee.

4. The orders refixing the pay of the senior employees in accordance with the provisions of this letter shall be issued under rule 2023 (F.R. 27)R-II. The next increment of the senior employees will be drawn on completion of the requisite qualifying service w.e.f. the date of refixation of pay.

5. These orders take effect from 2-3-66. Cases of seniors drawing less pay than juniors in respect of promotions occurring on or after 1-4-61 may also be regulated under these orders but the actual benefit would be admissible from 2-3-1966.

Feb 1966
16/1

1966-1

Allied

2023-1

To,

The Div. Rly. Manager (P)
N.F.Rly. ,Lumding.

Sir,

Sub:- Stepping up of Pay.

With due respect I beg to state the following few lines for favour of your kind consideration & sympathetic orders please.

That Sir, I am working as goods driver from 27.3.88 & my Pay was fixed to Rs 1560/- in scale Rs 1350-2200/- but it is surprised that the junior drivers ~~also~~ have been promoted later on have more basicly than to me. The same occurrence was made in case of Sri Ramendra Kr. Basak., goods driver who have applied dt:21.1.93 but no action has yet been made taken.

Therefore, you are requested to take necessary action early or permit me to take help from Court of Law. & oblige thereby.

Yours faithfully,

Dated;Lumding
The .../05/1993

Sri Dulal Kanti Deka
As. goods Lmg

Recd
m/105193
m/105

Alka

l. —
R. Deka
As. goods Lmg

NORTHEAST FRONTIER RAILWAY.

OFFICE OF THE
D. R. M. (P)/LUMDINGA. P. Barua
Sri DPO/LM

D. O. No. E/41/1/LM(Restr.)

Dt. 8/11/83.

Dear Sri Chakraborty,

Sub:- Stepping up of pay of seniors.

In terms of Rly. Board's letter No. PC-III/84/UPC/19 dated 25-6-86 and 13-8-86 circulated under CPO/MLG's letter No. E/205/73/Pt. IV DATED 10-7-86 and 29-8-86 except the categories of Fireman 'A' and DAD all other running categories were re-structured w.e.f. 1.1.84 on proforma fixation and w.e.f. 1.1.85 with monetary benefit. The categories of Fireman 'A' and DAD, which were not re-structured, were however given the benefit of special pay @ Rs. 15/- p.m. to the extent of 30% of posts in each category and accordingly, spl. pay was sanctioned in favour of the seniormost persons in each category.

With the introduction of revised scale w.e.f. 1.1.85 (4th P.C.), the element of spl. pay Rs. 15/- was done away but the same was allowed to be taken into account in the fixation of pay of Fireman and DAD in terms of Rly. Board's letter No. PC-IV/86/RCP/1 dt. 19.9.84 received under GM(P)/MLG's No. E/205/III/43(M) dated 29/7/84. This exercise created anomalies whereby the pay of shunter promoted prior to 1.1.84 was fixed at lower stages whereas the pay of those enjoying the spl. pay was fixed at higher stages on promotion as shunter in the revised grades.

Consequent on the above, now the senior persons drawing lower pay than their juniors have claimed stepping up of their pay to the extent of their juniors. A proposal for stepping up of the pay of senior persons was sent to Accounts for vetting but Accounts has returned the proposal about with following observations:

* It is seen from the case No. E/41/1/LM(Restr.) at PP-4 that junior goods drivers are drawing more pay than their seniors on account of fixing of pay after taking special pay of Rs. 15/- into account.

In similar cases Rly. Bd.'s decision has been obtained. But it is seen that Bd.'s decision varies according to merit of individual cases. Hence the case may kindly be referred to CPO/V.F. Rly./Maligaon for obtaining clarification from Rly. Board."

In view of the above, it is requested that necessary clarification may please be communicated for the purpose at an early date since this issue is most likely to be raised in the PVM also.

This may please be treated as urgent by communicating early decision.

With regards,

Yours sincerely,

A. P. Barua

To:
Sri N. R. Chakraborty,
CPO/Adm/ Maligaon.

(A. P. Barua)

R.F. Railway.
No. E/UL/I/82 (Regstr.)

Office of the
Divil. Rly. Manager/P.,

To

✓ Shri Chitta Ranjan Paul,
Goods Driver/Lumding and Others

Lumding, dtd: 7/7/94,

(Through I.F./Lumding.)

Sub:- Stepping up of pay

Ref:- Your letter dtd: 9/5/93.

In reference to your letter quoted above,
this is to inform you that in connection with
the above subject a reference has been made to
HQ for clarification and GM(P)/MLG vide his
letter No.E/283/III/59 (M). Loose, dtd: 3/6/94 has
passed the orders as follows:-

"If in the lower grades the junior
employee draws higher rate of pay
than the senior employee, due to
advance increment or accelerated
promotion etc., the stepping up of
pay of senior employee will not be
applicable."

✓
S.N. Roy

APD/II

for Divil. Rly. Manager (P),
N.F.Rly. Lumding.

A/106/2

TKM/7794,

To
The Chief Operating Manager(P),
N.F.Railway, Maligaon.

(Through Proper channel).

Sir,

Sub:- Deliberate deprivation from the benefit
of Spl. pay - anomalies in subsequent
stages of fixation of pay arising
therefrom.

Ref:- GM(P)/Maligaon's Clarification letter
No.E/283/III/52(M)Loose dated 3.6.94
communicated under DRM(P)/LMG's No.
E/01/1/LM(Restr) dt.7.7.94.

Respectfully, I beg to humbly to submit the
following for your kind consideration as the clarification
given by the GM(P)/MLG vide his letter under reference
appear to have failed to appreciate the root-cause behind
the anomaly in pay being appealed against.

That Sir, in this connection I would invite your
kind attention to pay 1 & 2 of Sr.DPO/LMG's D.O.letter
No.E/41/1/LM(Restr) dated 8.11.93 where the real background
had been correctly explained.

That Sir, in my case I would like to point out
that I had been promoted to the post of Shunter 'B' only
on & from 1.3.86 and had been one of the senior most
F/man 'A'/DAD till 28.2.86. By dint of my seniority position
in my former post, F/man 'A'/DAD, I should have been
granted special pay of Rs.15/- in terms of Board's Orders
and this special pay should have been taken into consider-
ation while fixing my pay in RSRP/86 scale after 4th
CPC w.e.f.1.1.86.

That Sir, to my utter misfortune, for reasons
best known to the Divisional Ry authorities concerned
I had been unjustly denied this rightful benefit while
both my seniors & juniors had been favoured with the
same. To be concrete in my submission, I beg to point out
with reference to the seniority list of F/man 'A'/DAD
showing position as on 5-5-86 as circulated vide
DRM(P)/LMG's No.E/41/1/LM(Restr) dated 5-5-86,
while my seniority position had been shown at Sl.No. 14,
my juniors colleagues placed at Sl.No. 16, 17, 18, 19
in the said seniority list had been granted the benefit
of special pay as per Bd's orders while myself was
denied of the same inspite of being senior to the
above named.

contd...2

Alberth

*P. Mohan
Adcock*

-2-

That Sir, this denial of my rightful benefit have got further enlarged after fixation of pay in RSP '86 scales of pay and now my juniors colleagues have been drawing much higher pay compared to me.

Under the circumstances, I would humbly pray for your kind intervention and a thorough re-examination of my case in it's true perspective and undo the wrong done to my bringing an end to the undeserving deprivation and consequential hardship that I have been subjected to. And for such an act of your kindness I would feel highly obliged.

I would, however, like to submit that unless my above justified prayer receives your favourable consideration and necessary remedial action within a reasonable time (3 months at the most), I will be left with no other alternative but to seek justice through the Judiciary/Tribunals, I hope that your goodself would be kind & considerate enough not to push me to such a circumstantial compulsion.

With best regards,

Yours faithfully,

Sri Anil Kanti Deb

Dr. good LMB

24.09.894

Received
Anil Kanti Deb
19/09/94

Alka


Anil Kanti Deb
19/09/94